

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

(14)

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 15/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/577/ (IB)/2017
NAME OF THE PETITIONER(S) : LARSEN & TOUBRO LTD
NAME OF THE RESPONDENT(S) : HALLMARK LIVING SPACE PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1) MURARI . R, Senior Counsel
for PREETI MOHAN
HARSHINI. J

Counsel for petitioner

Harshini

ORDER

Counsel for the Petitioner present and submitted that he had made compliance with the provisions of 9(3)(b) and (c) of I&B Code, 2016 in relation to the Application filed under section 9 of IBC. He also submitted that notice under section 8 was given which has not been replied by the Corporate Debtor. We admit the application for hearing. At this stage, Counsel for the Respondents viz., Mr. R. Parthasarathy, Mr. Rahul Balaji and Mr. Vishnu Mohan present. Counsel for the Respondents prayed for time to file the vakalat and to file counter to the petition. At request, time is enlarged with the direction that the counter shall be filed within seven days by providing copy of the same to the Petitioner. Matter is posted for argument. Put up on **26.09.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk